



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शनिवार, ऑक्टोबर १८, २००८/आश्विन २६, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2008 (Mah. Ord. VIII of 2008), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2008 (Mah. Ord. VIII of 2008), published under the authority of the Governor].

FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 18th October 2008.

MAHARASHTRA ORDINANCE No. VIII OF 2008.

AN ORDINANCE

further to amend the Maharashtra Contingency Fund Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

Bom.
XLVI
of
1956.

(७१३)

[किंमत : रुपये १५.००]

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2008.

(2) It shall come into force at once.

Temporary
amendment
of section 2
of Bom.
XLVI of
1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of three hundred fifty crores of rupees" had been substituted.

Bom.
XLVI
of
1956.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956) is one hundred fifty crore rupees.

2. The Government has decided to provide subsidy to farmers whose crop production has been badly affected by pests. Similarly, if fertilizers like D. A. P. are required to be imported, subsidies on sales will have to be provided. It is necessary to have certain amount in the Contingency Fund for these matters and other administrative expenses, if arise. These items of expenditure would constitute "New Services" and therefore they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 17th November 2008. Necessary orders for making available the funds for the above-mentioned items can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only Rs. 150 crore. Out of this, at present a balance of Rs. 72.81 crore is available in the Contingency Fund, after meeting the expenditure on various items of emergent nature. This balance is inadequate for meeting the expenditure on the above-mentioned items and for other unforeseen and immediate items of expenditure which would be required to be met from the Consolidated Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 200 crore to make the corpus of the Contingency Fund of Rs. 350 crore, so as to meet the expenditure as aforesaid.

4. As both Houses of the State Legislature are not in session, and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated

Mumbai,

S. C. JAMIR,

Dated the 17th October 2008.

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

V. K. AGGARWAL,

Additional Chief Secretary to Government.